## 12:03 hrs.

PAPERS LAID ON THE TABLE

1

Amendments to Displaced Persons (Compensation and Rehabilitation) Rules

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): On behalf of Shri Mehr Chand Khanna, I beg to re-lay on the Table a copy of Notification No. GSR. 430 dated the 16th April, 1960 making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954. [Placed in Library. See No. LT-2139/ 60].

I beg to lay on the Table a copy of each of the following Notifications under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

- (a) G.S.R. 524 dated the 7th May, 1960;
- (b) G.S.R. 676 dated the 18th June, 1960;
- (c) G.S.R. 715 dated the 25th June, 1960;
- (d) G.S.R. 801 dated the 16th July, 1960. [Placed in Library. See No. LT-2217/60].
- NOTIFICATIONS UNDER KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (ADDITIONAL EXCISE DUTY ON CLOTH) ACT, TRADE AND MERCHANDISE MARKS ACT, AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table:

> (i) A copy of Notification No. S.O. 837 dated the 31st March, 1960, issued under section 5 of the Khadi and other Handloom Industries Development (Additional Excise Duty on

Cloth) Act, 1953 together with an explanatory note; [Placed in Library. See No. LT-2218/ 60].

- (ii) A copy of Notification No. S.O. 1339 dated the 28th May, 1960 making certain amendment to the Trade and Merchandise Marks Rules, 1959, under section 134 of the Trade and Merchandise Marks Act, 1958; [Placed in Library. See No. LT-2219/60].
- (iii) A copy of each of the following Notifications issued under section 15 of the Industries (Development and Regulation) Act, 1951:--
  - (a) S.O. 1493 dated the 8th June, 1960;
  - (b) S.O. 1494, dated the 8th June, 1960;
  - (c) S.O. 1499, dated the 14th June, 1960;
  - (d) S.O. 1600, dated the 25th June, 1960. [Placed in Library. See No. LT-2220/ 60].
- REPORTS OF COIR BOARD, TARIFF COM-MISSION AND HINDUSTAN MACHINE-TOOLS LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

- (i) A copy of the Report on the working of the Coir Board for the half-year ending the 30th September, 1959, under subsection (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-2221/60].
- (ii) A copy of each of the following papers under sub-section
  (2) of section 16 of the Tariff Commission Act, 1951:—
  - (a) Report (1960) of the Tariff Commission on the continuance of protection to the Automobile Hand Tyre Inflator Industry.